

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 68/MP/2019**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between the Petitioner and the Respondent for seeking approval of GST laws as an event under 'Change in Law' and consequential relief.

Petitioner : Fermi Solarfarms Private Limited (FSPL)

Respondents : Solar Energy Corporation of India Limited and Another

Date of Hearing : 4.6.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Ankur Sood, Advocate, CSEPL  
Ms. Romila Mandal, Advocate, CSEPL  
Ms. Poorva Saigal, Advocate, SECI  
Ms. Anushree Bardhan, Advocate, SECI  
Ms. Ranjitha Ramachandran, Advocate, SECI  
Ms. Tanya Sareen, Advocate, SECI

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed for seeking declaration that imposition of GST is Change in Law event under Article 12 of the PPAs dated 10.2.2017 and requested to restore the Petitioner to the same economic position prior to occurrence of Change in Law event. Learned counsel requested the Commission to issue notice to the Respondents.

2. Learned counsel for SECI accepted the notice and requested for three weeks time to file reply to the Petition.

3. After hearing the learned counsels for the Petitioner and SECI, the Commission admitted the Petition and directed to issue notice to the Respondents.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed to file their replies by 25.6.2019 with an advance copy to the Petitioner who may file its rejoinders, if any, by 9.7.2019. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**